

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Fifteenth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 25-2-1981

Adopted on 27-2-1981

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Seventh Lok Sabha)

FIFTEENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifteenth Report.

2. The Committee on 23 February 1981 for—

I. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 2, 3 and 4 set down in the List of Business for Friday, 27 February 1981.

II. Re-examination of the Constitution (Amendment) Bill, 1981 (*Amendment of article 79, etc.*) by Shri Balasaheb Vikhe Patil under Rule 294(1)(a) of the Rules of Procedure.

Allocation of time to Resolutions

3. The Committee recommend the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding steps to increase food production. | 2 hours |
| (2) Resolution regarding measures to ensure stability of prices. | 2 hours |
| (3) Resolution regarding jobs for women. | 2 hours |

Re-examination of the Constitution (Amendment) Bill

4. The Committee then took up for re-examination^{of} the Constitution (Amendment) Bill (*Amendment of article 79, etc.*) by Shri Balasaheb Vikhe Patil in the light of motion for adoption of Fourteenth Report, adopted by the House on 20 February 1981.

5. After some discussion, the Committee decided to obtain the opinion of the Ministry of Law, Justice and Company Affairs on the Bill before taking a decision in the matter.

Recommendations

6. The Committee recommend that the allocation of time to resolutions, as shown in paragraph 3 above, be agreed to by the House.

NEW DELHI;

23 February 1981

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G. LAKSHMANAN,

Chairman,

Committee on Private Members'

Bills and Resolutions.